

SLP(C)No. 15062 OF 2000

ITEM No.207

Court No.11

SECTION XIV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15062/2000

(From the judgement and order dated 15/05/2000 in SAO 9/00
of The HIGH COURT OF DELHI AT N. DELHI)

GOPI CHAND GUPTA

Petitioner (s)

VERSUS

M/S. JAIN PLASTIC INDUSTRY

Respondent (s)

(For Final Disposal)

Date : 25/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s)

Mr. R.K. Maheshwari,Adv.

For Respondent (s)

Mrs.Sureshta Bagga,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

I.A.No.1 is allowed. Cause title be amended.

Mr. R.K. Maheshwari, learned counsel for the
petitioner, undertakes to file Vakalatnama on behalf of the
LRs. Four weeks' time is granted for the said purpose.

.SP1

(Pawan Kumar)
Court Master

(Prem Prakash)
Court Master